

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5389

ANSWERED ON:28.04.2010

CONCESSION TO PRIVATE SCHOOLS UNDER RTE ACT .

Ahir Shri Hansraj Gangaram;Anandan Shri K.Murugesan;Botcha Lakshmi Smt. Jhansi;Chauhan Shri Sanjay Singh;Rani Killi Krupa;Vivekanand Dr. G.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Right to Education Act, 2009 gives certain relaxation/concession to private schools;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the private schools are free to increase the tuition fee arbitrarily as per the Act;
- (d) if so, the details thereof;
- (e) whether the Government has any proposal to amend the said Act in order to regulate the fee charged by the private schools;
- (f) if so, the details thereof; and
- (g) the time by which these amendments are likely to be carried out?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b): Section 12 of "The Right of Children to Free and Compulsory Education(RTE) Act, 2009" inter alia provides that an unaided school not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority shall admit in class 1 to the extent of at least twenty-five per cent of the strength of that class, children belonging to weaker section and disadvantaged group in the neighbourhood and provide free and compulsory elementary education till its completion.

The school shall be reimbursed expenditure so incurred by it to the extent of per -child -expenditure incurred by the State, or the actual amount charged from the child, whichever is less subject to certain terms & conditions.

(c) & (d): The Right of Children to Free and Compulsory Education Act, 2009 does not contain any provision empowering the private unaided schools to increase the tuition fees arbitrarily.

(e): There is no such proposal under consideration.

(f) & (g): Does not arise .